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T.P.(Cr1.) No. 449 OF 2002

ITEM No.1

Court No.2

SECTION XVIA

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

Cr1.M.P. No.5184 of 2002 in  
Transfer Petition (Cr1.) No.449 of 2002

NILAM KATARA

Petitioner (s)

VERSUS

UNION OF INDIA & ORS.

Respondent (s)

(for stay and office report)

Date : 22/5/2002 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE N. SANTOSH HEGDE  
HON'BLE MR. JUSTICE S.N. VARIAVA  
(VACATION BENCH)

For Petitioner (s) Ms. Kamini Jaiswal, Adv.

For Respondent (s) Mr. C.S. Vaidyanathan, Sr. Adv.  
For R.5 & 6 Mr. Anil Karnwal, Adv.  
Mr. G.K. Bharthi, Adv.  
Mr. C.N. Sreekumar, Adv.

For State of U.P. Mr. Pramod Swarup, Adv.  
Mr. Praveen Swarup, Adv.

Mr. R.N. Trivedi, ASG.  
Mr. Manish Singhvi, Adv.  
Ms. Sushma Suri, Adv.

UPON hearing counsel the Court made the following

O R D E R

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There shall be an interim order of stay of further proceedings before the learned District & Sessions Judge, Gaziabad, U.P. till this matter is taken up by a regular Bench after summer vacation. However, it is open to the respondents-accused persons to move the bail application before the learned District & Sessions Judge in the meanwhile if they so desire.

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(Pawan Kumar)  
Court Master

(Prem Prakash)  
Court Master